

THE JHARKHAND GAZETTE

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Ranchi, Thursday, 22nd February, 2018

Home, Prison and Disaster Management Department

Notification 19 February, 2018

No.-08/misc.(01)-53/2017—**7295--** Ranchi, Dated-19.12.2017...In exercise of the powers conferred to sub section-8 of the Jharkhand Freedom of Religion Act, 2017 the Governor of the state of Jharkhand hereby makes the Jharkhand Freedom of Religion Rules, 2017, namely-

1. Short title.

- (1) These rules may be called the Jharkhand Freedom of Religion Rules, 2017.
- (2) They shall come into force on the date of their publication in the official Gazette.

2. Definitions

- (1) In these rules, unless the context otherwise requires,
 - (a) "Act" means the Jharkhand Freedom of Religion Act, 2017
 - (b)"Form" means form appended to these rules;
 - (c) "Government" means the Government of Jharkhand; and
 - (d) "State" means the State of Jharkhand.
 - (e) "Organization" means a body of persons authorized by religious institutions which

expound spiritual thoughts of different religions and outside the country;

- (f) "Religious Institutions" means different religious authorities, which expound religious thoughts in the country and abroad;
- (g) "Investigation" shall have the same meaning as is defined under section 2 (h) of the Code of Criminal Procedure.
- (h) "Victim" means aggrieved person who has been forcibly converted from one religion/religious faith to another religion/religious faith by any allurement, force, fraud, under influence.
- (2) All the words and expressions used but not defined in these rules shall have the same meaning as is respectively assigned in the Act.

3. Notice and prior permission before conversion

- (1) Whoever / religious priest, converts any person from one religion/religions faith to another shall give a notice to the District Magistrate of the District in which he is permanently resident, 15 days prior to such conversion, in Form A attached to the rule and obtain prior permission before conversion from District Magistrate of the District in which he is permanently resident.
- (2) The District Magistrate shall cause all notices received under sub-rule (1) of rule 3 to be entered in a Register of Notices and get the matter enquired into by such agency as he may deem fit and record his findings as regards the particulars of notice given:

Provided that the person giving notice and any other person likely to be prejudicially affected shall be given adequate opportunity to associate himself with any such enquiry.

On receipt of the application made under sub-rule (1) in Form A, the District Magistrate shall put his signature thereon indicating the date and time of receipt of such application. An acknowledgement for the receipt of the application shall be given in Form B.

4. Information after conversion to District Magistrate

(1) The person converted from one religion/religions faith to another shall give intimation to the District Magistrate of the District in which the ceremony of conversion has taken place of the fact of such conversion within seven days of such conversion, in Form C attached to the rule.

5. Power of District Magistrate to inspect the record of the religious institutions and organizations:-

The District Magistrate shall have power to inspect the premises and record of the religious institutions and organizations at any time when ever required or the thinks fit for such inspection.

6. List of religious institutions and organizations

- (1) Each District Magistrate shall maintain a list of religious institutions or organizations propagating religious faith in his/her district and that of persons directly or indirectly engaged for propagation of religious faith in the district.
- (2) The District Magistrate, if he thinks appropriate, may call for a list of persons with the religious faith, receiving benefits either in cash or from, from the religious institutions or organization or from any person concerned therewith.

7. Inquiries in other cases

Where on the basis of any complaint or any information laid before him, the District Magistrate is of the opinion, for reasons to be recorded

- (a) that force or inducement have been used or is likely to be used in any conversion within the local limits of his jurisdiction; or
- (b) that a conversion has taken place without notice in contravention of the provisions of this Act, he may cause an inquiry to be made in the matter and proceed in the manner as provided in Rule 3.

Every such complaint so received shall be entered in the Register of Notices and Complaints of conversion in Form D.

8. Registration and Investigation of Case.

- (1) If after enquiry the District Magistrate records a finding that a conversion has taken place or is likely to take place through the use of force or inducement or without the requisite notice, he shall enter the particulars of the case in the Register of Forced Conversion in Form D and refer the case along with all material adduced during the course of the enquiry to the Police Station in which the person is resident or where the conversion is intended or done for registration of a case and its investigation
- (2) An offence under this Act shall be investigated by a police officer not below the rank of Inspector of Police.
- (3) The investigating officer so appointed under rule 8 (1) shall complete the

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investigation on top priority and submit charge sheet within a period of sixty days.

9. Sanction for Prosecution.

If after investigating the matter, it appears that an offence under this rule has been committed, the Investigating Officer shall place all relevant material before the authority empowered and such sanction shall be granted or refused within a period of 7 days, giving reasons in writing.

10. Submission of report to the Government.

The District Magistrate of the each district in the State shall on the 10th of each month send to the State Government a report of intimations received by him in this respect during the preceding month in Forms E & F, as the case may be.

10. Compensation

Any person within the meaning of victim under this rule will be entitled to compensation, within the meaning of Jharkhand Victim Compensation Scheme, 2016.

By the order of Governor of Jharkhand,

S.K.G.Rahate, Principal Secretary to Government.

FORM A
Intimation regarding conversion from one religious faith to another
To,
The District Magistrate,
District
Sir,
I, as a religious priest intend to perform necessary ceremony for conversion of
Shri son of Resident of village/ Muhalla, Post Offic
, Police Station, District fromreligious faith t
religious faith, do hereby, give intimation of conversion as required by sub
rule of Rule 3(1) of the Jharkhand Freedom of Religious Rules, 2017 as follows:
1. Name of the person to be converted
2. Name of the father/ husband of the person to be converted
3. Address of the person to be converted:
Village/ Muhalla
House No, Ward No
Post Office
Police Station
District
4. Age
5. Sex
6. Nationality
7. Occupation of the person to be converted
8. Monthly income of the person to be converted
9. Whether married or unmarried
10. If a minor, name and full address of the guardian
11. Name of the persons, if any, dependent upon the person to be converted
12. Whether belongs to Scheduled caste or Scheduled Tribe and if so particulars of
such Caste/ Tribe
13. Address of the place where the conversion ceremony has to take place
14. Proposed date of conversion
15. Name and address of the person other than the priest who will perform the
conversion ceremony 16. Name and address of at least two persons other than the priest giving intimatio
to remain present at the time of conversion ceremony:(a)
(b)
Signature of the priest
Verification
I, the undersigned do hereby declare that the facts and particulars stated above ar
true to the best of my knowledge and belief.
Place:

Place:	
Date:	
Signature of the priest:	

FO	RM B				
Received intimation under Rule 3(2) of	the Jh	arkhand	Free	dom of Religio	n Riles,
2017 from Shri _		, son	of _	, r	esident
of					
	Son	of		,reside	nt of
from r	eligious				
Dated:			C:	anaturo	
Dateu.				gnature rict Magistrate	
FO	RM C		Dist	rict Magistrate	
Register of conversion					
1. Name of the person to be converted					
2. Name of the father/ husband of the pe		be conve	erted		
3. Address of the person to be converted			J. 100.		
Village/ Muhalla	•				
House No, Ward No					
Post Office					
Police Station					
District					
4. Age					
5. Sex					
6. Nationality					
7. Occupation of the person to be conve	rtod				
8. Monthly income of the person to be conve					
•	Onverte	eu			
9. Whether married or unmarried		dian			
10. If a minor, name and full address of t	_			, be seen werted	
11. Name of the persons, if any, depende	=	=			
12. Whether belongs to Scheduled caste	or Sch	eduled 11	nbe a	and ii so partici	ulars of
such Caste/ Tribe					
13. Address of the place where the conve		eremony	nas to	о таке ріасе	
14. Proposed date of conversion	_				
15. Name and address of the person of	ther th	an the p	riest	who will perfo	rm the
conversion ceremony			_		
16. Name and address of at least two pe			-		imation
to remain present at the time of conversion	on cere	mony:(a)_			
(b)					
	Signat	ure of the	o prio	oct.	
Verification	Signat	.ure or tin	e prie	:51	
I, the undersigned do hereby declare the	at the f	acts and r	nartic	ulars stated ah	ove are
true to the best of my knowledge and beli		acts and p	our tit	alars stated ab	ove are
Place:	C1.				
Date:					
Signature of the priest:					
Sibilatare of the priest.					

			FORM E	3					
Red	ceived intimation	n under Rule	3(2) of the	Jharkh	and Fre	eedom of	Relig	gion F	Riles,
			n Shri						
		of	wi						Shri
			, Sor						of
			_from religi	ous faith	n to reli	gious faiti	n		·
	Dated:					Signature	<u> </u>		
						strict Mag		te	
			FORM	С					
Re	gister of conv	ersion							
1.	Name of the perso	on converted							
2.	Father's name of t	he person conve	rted						
3.	Address of the p	ersons converte	d with full de	tails: vill	age	, House	No		Ward
	No,Moha	alla, Post Office	, Police :	Station	, D	istrict	•		
4.	Age								
5.	Ssex								
6.	Occupation and m	onthly income of	the person co	nverted_					
7.	Whether married	or unmarried							
8.	Name of the perso	on(s), if any, depe	ndent upon th	e person	converte	d	_		
9.	In case of minor, r	name and full add	ress of the gua	rdian		_			
10	. Whether belongs	to Scheduled Ca	se or Schedule	ed Tribe a	and if so	, particulars	s of su	ch Cas	te or
	Tribe								
11	. Name and address	s of the place who	ere conversion	has taker	n place				
12	. Date of conversion	າ							
13	. Name and add	lress of the	e priest/perso	on who	has _l	performed	the	conve	rsion
	ceremony								
14	. Name of at least t	wo persons othe	r than the prie	st/the pe	rsons giv	ing intimati	on, pre	esent a	t the
	time of conversion	n ceremony							

Signature of the converted person

FORM D (see rule 8 & 9) REGISTER OF FORCED CONVERSION

Date of	Name and	Father's	Name and	Age	Sex	Occupation	Whether
receipt of	address of	name	full address			and monthly	married
notice or	the person		of the			income of	or un-
complaint	giving		person			the person	married
	notice or		converting			converted	
	making						
	complaint						
1	2	3	4	5	6	7	8

Name of	If a minor,	Whether	Findings of	Date, if	Date of	Verdict of
persons, if	name and	belongs to	the inquiry	referred to	prosecution	court with
any,	full address	Scheduled	in brief	Police Station	sanction, if	date
dependent	of the	Caste or		under	any or	
upon the	guardian, if	Scheduled		section 8 &	reasons for	
person	any	Tribe and if		9	refusal	
converted		so, particulars				
		of such				
		Caste or				
		Tribe				
9	10	П	12	13	14	15
